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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Reversion
Extraneous
shown pass.
M.A. No. 243/92
in
O.A. No. 42/92
~~XXXXXX~~

DATE OF DECISION 17.12.1992

Shri A.B. Bhatt & Others Petitioner

Shri K.K. Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan ; Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri A.B. Bhatt, & Others

... Applicants

vs.

1. Union of India,
Through:
The General Manager,
Western Railway,
Churchgate,
Bombay- 400 020.
2. The Divisional Railway Manager,
Divisional Office,
Pratapnagar,
Baroda.
3. Divisional Commercial Superintendent,
Divisional Office,
Pratapnagar,
Baroda.

... respondents

O R A L O R D E R

M.A. No. 243 of '92

in

O.A. No. 42 of '92

Date: 17.12.1992

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman

Heard Mr. K.K. Shah for the applicant and
Mr. N.S. Shevde for the respondents.

2. This matter came up for admission today. It was submitted by the learned counsel for the applicants that the matter could perhaps be disposed of finally in view of the reply given by the respondents. It is stated in the reply that, the present application filed by the applicants is premature inasmuch as the applicants have filed the original application without obtaining any final order from the respondents. It is also stated that in reply

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to the show- cause notice regarding reversion only one applicant (Sr. No. 4) has submitted a representation on 25.1.1992 which was received in the Divisional Office on 6.2.1992.

3. In this view of the matter the learned counsel for the applicant suggested, that, perhaps this application could be disposed of by giving an opportunity to the other applicants also to file a representation on the basis of which the respondents may be directed to ^{the} ~~law~~ pass such final order in accordance with ^{the} ~~as~~ they deemed fit with a proviso that if it is adverse to the applicants it might not be implemented for 15 days after its service.

4. We have heard the learned counsel for the respondents also. He ~~has~~ not raised any serious objection to persuade us that such a course of action may not be appropriate.

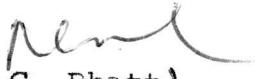
5. In the circumstances, we dispose of this application with a direction to the first three applicants to submit their representation, if any, against the show -cause notice of reversion within 15 days from today, and, in case such representations are received, the respondents are directed at ~~liberty~~ to consider the representations of all applicants and pass such orders in accordance with law as deemed fit. In case the orders are adverse to the applicants, the

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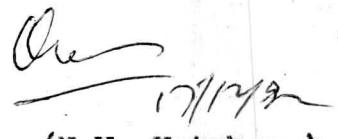
(10)

respondents are directed not to implement the order for ~~the service on~~ a period of 15 days from the date of its ~~receipt of the~~ ~~the applicants~~ ~~order~~. Until then, the status quo of the applicants as of today shall continue. In the circumstances, M.A. No. 243/92 does not survive.

6. The application is disposed of as above.


(R.C. Bhatt)

Member (J)


(N.V. Krishnan)
Vice Chairman

*VTC